

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the Second Phase of Foundation Course for the directly appointed Additional District Judges
(24.07.2017 to 05.08.2017)
(First Week – 24.07.2017 to 29.07.2017)

DATE/ DAY	SESSION – I 10.15 am to 10.30 am	SESSION – II 10.30 am to 12.00 noon	SESSION – III 12.15 pm to 1.15 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
24.07.2017 (Monday)	Inauguration of the Course – By Officers of the Academy	Feedback from the participants and understanding the problems faced by them – By Officers of the Academy	Suit relating to specific performance of contract (Contd.....) – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Suit relating to specific performance of contract – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Suits relating to Accommodation Control Act, 1961 (Contd.....) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Suits relating to Accommodation Control Act, 1961 – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i> (Distribution of exercise relating to framing of issues)
25.07.2017 (Tuesday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Key issues relating to revenue records & disputes related to land under MPLRC (Contd.....) – By Shri M.C. Soni, Retd. ADJ <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to revenue records & disputes related to land under MPLRC – By Shri M.C. Soni, Retd. ADJ <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to examination of accused under section 313 Cr. P. C. – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Common errors in judicial work (Civil) – By Shri Rajesh Gupta, District Judge (Inspection & Vig.) High Court of M.P. Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	(i) Law relating to Court annexed ADR mechanism (ii) Role of the Judge in context of S. 89 CPC especially as a Referral Judge for mediation – By Shri Anand Tiwari, Secretary, MP SLA <i>(Followed by open interaction for 10 minutes)</i> (Distribution of exercise relating to Civil Judgment)
26.07.2017 (Wednesday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Open interactive on Civil Laws – By Shri Ravish Agarwal, Senior Advocate, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Official Correspondence and administrative control – By Shri R.K. Mishra, Joint Director, Directorate of Treasury and Accounts, Dindori <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Negotiable Instruments Act, 1881 – By Shri Vidhan Maheshwari, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Common errors in judicial work (Criminal) – By Shri Rajesh Gupta, District Judge (Inspection & Vig.) High Court of M.P. Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Discussion on exercise relating to framing of issues – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>

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27.07.2017 (Thursday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Key issues relating to Stamp Act, 1899 & Registration Act, 1905 (Contd....) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Stamp Act, 1899 & Registration Act, 1905 – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Introduction to I.T. in Judiciary, Law search, tools and techniques – By Shri Samresh Singh, Dy. Director, MPSJA & Shri Vidhan Maheshwari, OSD, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Probation of Offenders Act, 1958 – By Shri Anil Kumar Verma, District Judge (Vig), High Court Of M.P., Indore Zone <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Judgment writing in Civil Cases – By Shri R.K. Verma, Principal Judge, Family Court, Bhopal <i>(Followed by open interaction for 10 minutes)</i>
28.07.2017 (Friday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Key issues relating to Court Fees and Suits Valuation (Contd.....) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Court Fees and Suits Valuation – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Open interactive discussion – By Officers of the Academy <i>(Followed by open interaction for 10 minutes)</i>	Court Management & Case Management – By Shri A.N.S. Shrivastava, Retd. District & Sessions Judge <i>(Followed by open interaction for 10 minutes)</i>	Do's and Don'ts of public life of a Judge, conduct & behavior – By Shri A.N.S. Shrivastava, Retd. District & Sessions Judge <i>(Followed by open interaction for 10 minutes)</i>
29.07.2017 (Saturday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Modern tools & techniques in scientific investigation of criminal offences – By Shri Raj Shrivastava, Scientist, FSL, Sagar <i>(Followed by open interaction for 10 minutes)</i>	High tech crimes and advance forensics to combat them – By Shri Raj Shrivastava, Scientist, FSL, Sagar <i>(Followed by open interaction for 10 minutes)</i>	Emerging trends in drugs and abusive substances and their forensics (Contd....) – By Dr. Smt. Swati Shrivastava, Scientist, FSL, Sagar <i>(Followed by open interaction for 10 minutes)</i>	Emerging trends in drugs and abusive substances and their forensics – By Dr. Smt. Swati Shrivastava, Scientist, FSL, Sagar <i>(Followed by open interaction for 10 minutes)</i>	Offences affecting administration of justice u/s 340 to 352 Cr.P.C. with reference to section 195 Cr.P.C. – By Shri P. C. Gupta, ADJ, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>

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(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

**Schedule of the Second Phase of Foundation Course for the directly appointed Additional District Judges (Second week)
& Advance Course for Additional District Judges (II Batch)
(31.07.2017 to 05.08.2017)**

DATE/ DAY	SESSION – I 10.15 am to 10.30 am	SESSION – II 10.30 am to 12.00 noon	SESSION – III 12.15 pm to 1.15 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
31.07.2017 (Monday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Recording of evidence in session cases – Role and responsibility of court – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Marshaling & Appreciation of evidence in criminal trial (i) with reference to witness (ii) with reference to circumstantial evidence – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Constitution, classification and jurisdictional aspects of Criminal Courts (Contd.....) – By Shri Gopal Shrivastva, Special Judge, Satna <i>(Followed by open interaction for 10 minutes)</i>	Constitution, classification and jurisdictional aspects of Criminal Courts – By Shri Gopal Shrivastva, Special Judge, Satna <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to, Guardians & Wards Act, 1890 & Hindu Adoption and Maintenance Act, 1956 & Adoption under Juvenile Justice (Care & Protection of Children) Act, 2015 – By Shri S.N. Khare Retd. District Judge <i>(Followed by open interaction for 10 minutes)</i>
01.08.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Medical Jurisprudence – Medico-legal aspects in cases relating to injuries and death (burns, drowning, strangulation, etc.) (Contd.....) – By Dr. D. R. Badkur, Former Director, Medico Legal Institute, Bhopal <i>(Followed by open interaction for 10 minutes)</i>	Medical Jurisprudence – Medico-legal aspects in cases relating to injuries and death (burns, drowning, strangulation, etc.) – By Dr. D. R. Badkur, Former Director, Medico Legal Institute, Bhopal <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to inferences and presumption under Evidence Act, 1872 with special reference to section 304- B & 306 IPC – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Execution proceedings in civil cases (Contd.....) – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Execution proceedings in civil cases – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>
02.08.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Law relating to Civil Appeals (Regular and Misc.) – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Writing of judgment in Civil Appeals – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Sentencing Policy & award of compensation under section 357 of Cr. P. C. as also victim compensation scheme – By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Brief overview of Juvenile Justice (Care & Protection of Children) Act, 2015 with reference to Children's Court and POCSO Offences – By Shri Awdhesh K. Gupta, O.S.D., MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Advocates Act, 1961 and key issues relating to contempt of court – By Hon'ble Shri Justice, Vijay Shukla, Judge, High Court Of M.P., Jabalpur <i>(Followed by open interaction for 10 minutes)</i>

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03.08.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Law relating to Criminal Appeals – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Writing of judgment in Criminal Appeals – By Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by open interaction for 10 minutes)</i>	Discussion on law relating to group liability – (i) Common intention & Common object (Ss. 34 & 149 IPC) (ii) Abetment and criminal conspiracy (Ss. 107 to 120, 120-A and 120-B IPC) – By Shri B. S. Bhadoriya Special Judge, Sehore <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Protection of Women from Domestic Violence Act, 2005 – By Shri B. S. Bhadoriya Special Judge, Sehore <i>(Followed by open interaction for 10 minutes)</i>	Key issues relating to Electricity Act, 2003 – By Shri Axay Dwivedi, I ADJ, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>
04.08.2017 (Friday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Cases relating to Land Acquisition: Key issues & recent amendments (Contd....) – By Shri B.P. Maheshwari Law officer to Hon'ble the Governor of M.P. <i>(Followed by open interaction for 10 minutes)</i>	Cases relating to Land Acquisition: Key issues & recent amendments – By Shri B.P. Maheshwari Law officer to Hon'ble the Governor of M.P. <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Criminal Revision (Contd....) – By Shri P.K. Vyas, Special Judge, Ujjain <i>(Followed by open interaction for 10 minutes)</i>	Law relating to Criminal Revision – By Shri P.K. Vyas, Special Judge, Ujjain <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to M.P. Civil Services (Conduct) Rules, 1965 for Judges of District Judiciary, Bangalore Principles & Dos & Don'ts of a Judge – Vigilance perspective – By Shri Satyendra K. Singh Principal Registrar (Vig.) High Court of M.P. Jabalpur <i>(Followed by open interaction for 10 minutes)</i>
05.08.2017 (Saturday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Law relating to bail – Granting, refusing and cancellation – By Hon'ble Shri Justice Atul Sreedharan, Judge, High Court of M.P., Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Introduction to Accident Claims & the Claims Tribunal Agreed Procedure – By Shri Sunil Kumar Jain, ADJ, Sagar <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to breach of policy & pay and recover in Motor Accident claim Cases – By Shri P. C. Gupta, ADJ, Jabalpur <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to death, Injury & Permanent Disablement (Contd..) – By Shri Sunil Kumar Jain, ADJ, Sagar <i>(Followed by open interaction for 10 minutes)</i>	Issues relating to death, Injury & Permanent Disablement – By Shri Sunil Kumar Jain, ADJ, Sagar Followed by Valedictory session

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